## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1350/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES:

Burger King India Pvt.Ltd

V/s.

Express Way Truck Terminus Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Disha Ronda Adv. for Bonda

| b India Applicant Law

## ORDER C.P. No. 1350/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- From the side of the Petitioner Form No. 5 is submitted on 06.09.2017 for the debt amount of Rs. 15,83,836/-. As per the Learned Representative the debt amount pertains to the Sub-lease Agreement.
- 3. A querry has been raised whether the debt pertains to the Operational debt or a Financial debt.
- 4. Further the Petitioner is also directed to issue a Notice of Demand to be delivered on the Respondents and place on record the document Tracking Record and also intimate the next date of hearing to the other side.
- Listed for hearing on **06.11.2017**.

Sd/-

BhaskaraPantula Mohan Member (Judicial) 04.10.2017 Sd/-

M.K. Shrawat Member (Judicial)